SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).9755/2022

(Arising out of impugned final judgment and order dated 15-02-2022 in WP(C) No. 992/2022 passed by the High Court of Delhi at New Delhi)

AMANDEEP Petitioner(s)

VERSUS

THE MEDICAL COUNSELLING COMMITTEE (MCC) & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.53019/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53022/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.53014/2022-PERMISSION TO FILE SLP and IA No.53017/2022-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

Date: 13-04-2022 This petition was called on for hearing today.

CORAM:

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Shivendra Singh, AOR
Dr Mukut Nath Verma, Adv.
Mr. Bikram Dwivedi, Adv.

For Respondent(s) Ms. Charu Mathur, AOR

UPON hearing the counsel the Court made the following O R D E R

- 1 Permission to file the Special Leave Petition granted.
- 2 Issue notice, returnable in three weeks.
- 3 Liberty to serve the Central Agency, in addition.

(SANJAY KUMAR-I) AR-CUM-PS (SAROJ KUMARI GAUR)
COURT MASTER